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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.C.P. NO. 418/93 in  
O.A. NO. 2605/91

New Delhi this the 8th day of February, 1994

CORAM :

THE HON'BLE MR. JUSTICE V. S. MALIMATH, CHAIRMAN  
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Ms. Santosh Goswami,  
R/O M/71, Malviya Nagar,  
New Delhi. ... Petitioner

By Advocate Shri Inderjit Sharma

Versus

Shri Shakti Sinha,  
Director of Education,  
Delhi Administration, Delhi. ... Respondent

By Advocate Ms. Meera Chhiber

O R D E R (ORAL)

Hon'ble Mr. Justice V. S. Malimath --

We are satisfied that the judgment of the Tribunal has since been complied with. If, however, there are any discrepancies in making calculations, it is open to the petitioner to bring the same to the notice of the respondents wherupon they may examine the same, and if there are any errors, correct the same and give appropriate relief consistent with their findings. With these observations, these proceedings are dropped.

*S. R. Adige*  
( S. R. Adige )  
Member (A)

*V. S. Malimath*  
( V. S. Malimath )  
Chairman

/as/